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Central Administrative Tribunal
Principal Bench: New Delhi.

Regn. No. OA-172/90

Date of Decision 3.5.1990.

Shri Anand Singh

.... Applicant.

vs.

Union of India & Ors

.... Respondents.

For the applicant

.... Shri S.K.Gupta,
Advocate.

For the respondents

.... Mrs. Raj Kumari Chopra,
Advocate.

CORAM: Hon'ble Shri T.S. Oberoi, Member (Judicial)
Hon'ble Shri I.K.Rasgotra, Member (Administrative).

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri T.S.Oberoi)

Heard the learned counsel for both the parties.

The learned counsel for the applicant informed us that on issue of a notice, in pursuance of this court's order, passed on 2nd February, 1990, the applicant has received a communication dated 26th February, 1990, from the respondents, and alongwith it, a statement of accounts concerning his G.P.F. deductions and payments etc. in respect thereof. The grievance now left with is that no interest on the amount of Rs.1709/-, paid to the applicant, sometimes in 1987, has been paid to him and also that, there are certain anomalies, on the debit side, of the statement, sent by the respondents.

2. We have also heard the learned counsel for the respondents who pointed out that, as is evident from the perusal of the statement, referred to by the learned counsel for the applicant, he has received the amount of Rs.1709/- as far back as in April, 1987 and, thereafter, no representation has ever been made by him, to the respondents, in this respect, and therefore, the question of limitation would also be involved, in this case.

3. We have considered the rival contentions, as briefly mentioned above. Since, a reply has been received by the applicant from the respondents together with statement of accounts, it would be advisable for the applicant, if he scans

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the said statement in respect of receipts etc., and makes a proper reference/representation to the concerned respondents, and, in case he still feels aggrieved, he may move a fresh application before the Tribunal. With these directions, the application is disposed of without any order as to costs.

Dulayh
(I.K.Rasgotra) 3/5/90
Member (A)

Seva 3/5
(T.S. Oberoi)
Member (J)